

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No. 108**  
New IA-2186/2024  
In  
(IB)-343(ND)/17

**IN THE MATTER OF:**

MR. COLUMBIA Petro Chem Pvt. Ltd

**.....APPLICANT/PETITIONER**

**Vs**

M/s. Petrolube India Pvt. Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 07.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**  
**ORDER**

**New IA-2186/2024:-**

Heard the submissions made by the Learned Counsel appearing for the Applicant.

Issue notice to the Respondent.

The Applicant shall serve notice along with a copy of this application on the Respondent and file proof and affidavit of service within one week. The Respondent is directed to file reply affidavit within one week after receipt of the notice.

List the matter on **22.05.2024**.

Sd/-

Sd/-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**